

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-331/ND/ND/2018

In the matter of

Roshan & Company, Wool and Yarn Merchant and
Commission Agent

....PETITIONER

Vs.

Modern Woolens

.. RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 04.4.2018

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

(V.K. Subburaj)
Hon'ble Member (Tech.)

For the Petitioner /applicant : Mr. Nayan Nepal, Advocate

For the Respondent/Corporate Debtor :

ORDER

The Proxy Counsel who appears for Counsel for petitioner represents that the leading Counsel appearing for the petitioner is not well today and hence unable to be present before this Tribunal. In view of the said representation, post the matter on 18.4.2018.

List on 18.4.2018.

—Sd—

(V.K. SUBBURAJ)
MEMBER (TECHNICAL)

—Sd—

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit